

18.01 hrs.

*APPROPRIATION BILL, 1985

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1984-85.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1984-85."

The Motion was adopted.

SHRI JANARDHANA POOJARY : I introduce** the Bill

I beg to move :**

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1984-85, be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1984-85, be taken into consideration."

The Motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

"That clauses 2, 3 and the Schedule stand part of the Bill."

The Motion was adopted.

Clauses 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JANARDHANA POOJARY : I beg to move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The Motion was adopted.

18.04 hrs.

APPROPRIATION (NO. 2) BILL* 1985

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1983, in excess of the amounts granted for these services and for that year.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during

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**Introduced/moved with the recommendation of the President.

the financial year ended on the 31st day of March, 1983, in excess of the amounts granted for those services and for that year."

The Motion was adopted.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I introduce** the Bill.

I beg to move** :

"That the Bill to provide for the authorisation of appropriation of moneys out of the consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1983, in excess of the amounts granted for those services and for that year be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1983, in excess of the amounts granted for those services and for that year, be taken into consideration."

The Motion was adopted.

MR. DEPUTY-SPEAKER : Now we take up clause-by-clause consideration.

The questions :

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The Motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JANARDHANA POOJARY : I beg to move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The Motion was adopted.

18 08 hrs.

*SUPPLEMENTARY DEMANDS FOR GRANTS (PUNJAB), 1984-85

[English]

MR. DEPUTY-SPEAKER : The House will now take up item No. 27.

Discussion and voting on the Supplementary Demands for Grants in respect of the Budget for the State of Punjab for 1984-85.

Motion moved :

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges that will come in course of payment during the year ending the 31st day of March, 1985, in respect of the following demands entered in the second column thereof :

Demand Nos. 10, 11, 12, 14, 16, 18, 19,
20, 24, 25, 26, 29, 31, 33,
34, 37, 39 and 40.

**Introduced/moved with the recommendation of the President.

*Moved with the recommendation of the President.